(To be published in Delhi Gazette Part IV Extra- ordinary)
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8<sup>TH</sup> LEVEL, C-WING, DELHI SECRETARIAT, I.P. ESTATE,
NEW DELHI – 110002.

No.F. 6/13/2011-Judl./Suptlaw/72/-725

Dated the ly June, 2011

## **NOTIFICATION**

No. F. 6/13/2011-Judl./ - In pursuance of the powers conferred by Section-30 of the Protection of Human Rights Act, 1993, and all other powers enabling him in this regard, the Lt. Governor of the NCT of Delhi, with the concurrence of the Chief Justice of High Court of Delhi, specifies the Court of Additional Sessions Judge-01 in each district as Human Rights Court.

By order and in the name of the Lt. Governor of National Capital Territory of Delhi

-sd-

(TARUN SAHRAWAT)
Addl. Secretary (Law, Justice & LA)

No.F. 6/13/2011-Judl./Suptlaw/72/-725 Dated the 14 June, 2011

Copy forwarded for information and necessary action to:-

- 1. The Jt. Secretary (Human Rights), Ministry of Home Affairs, Govt. of India, Lok Nayak Bhawan, Khan Market, New Delhi -110003.
- 2. The Special Secretary (GAD/Coord.), Govt. of NCT of Delhi, Delhi Secretariat, New Delhi for publication in the Delhi Gazette (Extra-Ordinary Part-IV), in duplicate together with its Hindi version with the request that five copies of the Gazette, as soon as published, may please be sent to this department for official use.
- 3. The Registrar General, High Court of Delhi, New Delhi.
- 4. The District Judge & Sessions Judge, Delhi, Tis Hazari Courts, Delhi.
- 5. The Jt. Secretary (Home), Home Department, GNCT of Delhi.
- 6. Guard File.

\_sd-

(TARUN SAHRAWAT)
Addl. Secretary (Law, Justice & LA)